

ITEM NOS.17+18+40

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.11017/2022  
(Arising out of impugned final judgment and order dated 16-11-2021  
in ITA No.161/2021 passed by the High Court Of Delhi At New Delhi)

PR. COMMISSIONER OF INCOME TAX (EXEMPTIONS), DELHI      Petitioner(s)

VERSUS

SERVANTS OF PEOPLE SOCIETY      Respondent(s)

(FOR ADMISSION and I.R.; and, IA No.87103/2022 - FOR EXEMPTION FROM  
FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP (C) No.10745/2022

(FOR ADMISSION and I.R.; and, IA No.85531/2022 - FOR EXEMPTION FROM  
FILING C/C OF THE IMPUGNED JUDGMENT)

SLP (C) No.1875/2022

(FOR ADMISSION and I.R.)

Date : 23-09-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MS. JUSTICE INDIRA BANERJEE  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT

Counsel for the Parties:

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Ms. Beena Victor, Adv.  
Ms. M. Priya, Adv.  
Ms. Varsha Awana, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

List after two weeks.

(MUKESH NASA)  
AR-cum-PS

(VIRENDER SINGH)  
BRANCH OFFICER